

**NOTIFICATIONS UNDER THE CUSTOMS ACT
AND CENTRAL EXCISES AND SALT ACT**

**THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI P. C. SETHI):** I beg to lay
on the Table:—

(1) A copy each of the following
Notifications under section 159 of the
Customs Act, 1962 and section 38 of
the Central Excises and Salt Act,
1944:—

- (i) The Customs and Central Excise Duties Export Draw-back (General) Twenty-eighth Amendment Rules, 1969, published in notification No. G. S.R. 2012 and G.S.R. 2013 in Gazette of India dated the 23rd August, 1969.
- (ii) The Customs and Central Excise Duties Export Draw-back (General) Twenty-ninth Amendment Rules, 1969, published in Notification No. G. S.R. 2014 and G.S.R. 2015 in Gazette of India dated the 23rd August, 1969.
- (iii) The Customs and Central Excise Duties Export Draw-back (General) Thirtieth Amendment Rules, 1969, published in Notification No. G. S.R. 2016 and G.S.R. 2017 in Gazette of India dated the 23rd August, 1969.
- (iv) The Customs and Central Excise Duties Export Draw-back Amendment Rules, 1969, published in Notification No. G. S.R. 2018 and G.S.R. 2019 in Gazette of India dated the 23rd August, 1969.
- (v) The Customs and Central Excise Duties Export Drawback (General) Thirty-third Amendment Rules, 1969, published in Notification No. G. S. R. 2020 and G.S.R. 2021 in Gazette of India dated the 23rd August, 1969.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Thirty-first Amendment Rules, 1969, published in Notification No. G.S.R. 2022

and G.S.R. 2023 in Gazette of India dated the 23rd August, 1969.

- (vii) The Customs and Central Excise Duties Export Draw-back (General) Thirty-fourth Amendment Rules, 1969, published in Notification No. G.S.R. 2024 and G.S.R. 2025 in Gazette of India dated the 23rd August, 1969.
- (viii) G.S.R. 2032 published in Gazette of India dated the 23rd August, 1969, containing corrigendum to Notification No. G.S.R. 1547 dated the 28th June, 1969.

[Placed in Library. See No. LT-1924/60].

(2) A copy each of the following
Notifications under section 159 of the
Customs Act, 1962:—

- (i) G.S.R. 2026 and G.S.R. 2027 published in Gazette of India dated the 23rd August, 1969.
- (ii) G.S.R. 2028 and G.S.R. 2029 published in Gazette of India dated the 23rd August, 1969.
- (iii) G.S.R. 2030 and G.S.R. 2031 published in Gazette of India dated the 23rd August, 1969.

[Placed in Library. See No. LT-1925/69].

**SUGAR (CONTROL) AMENDMENT
ORDER**

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING
AND TRANSPORT (SHRI RAGHU
RAMAIAH):** On behalf of Shri
Annasahib Shinde, I beg to lay on
the Table a copy of the Hindi version
of the Sugar (Control) Amendment
Order, 1969, published in Notification
No. G.S.R. 1915 in Gazette of India
dated the 6th August 1969 under sub-
section (6) of section 3 of the Essen-
tial Commodities Act, 1955. [Placed
in Library. See No. LT-2926/69].

**COTTON CONTROL (SECOND AMEND-
MENT) ORDER 1969**

वैदेशिक व्यापार तथा प्रति मंत्रालय में
उपमंत्री (चौधरी राम सेवक यादव) में